## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:1573 ANSWERED ON:09.08.2011 DISPOSAL OF DAMAGED FOODGRAINS Alagiri Shri S.;Vasava Shri Mansukhbhai D.

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is a standard procedure to be followed for disposal of damaged foodgrains in the Central Pool;
- (b) if so, the details of the procedure to be followed in this regard;
- (c) the quantum and value of foodgrains in the Central pool that were damaged during each of the last three years and the current year;
- (d) whether such foodgrains are grouped into various categories;
- (e) if so, the details thereof indicating the quantum and value of foodgrains in each category; and
- (f) the details of persons held responsible for damages and irregularities in disposal of foodgrains alongwith the action taken against them?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) & (b): Yes Madam. There is a standard procedure to be followed for the disposal of damaged foodgrains in the Central Pool. Once the stock has been identified as non-issuable/damaged and grouped into various categories of possible use through 3 tier categorisation at depot level, regional level and zonal level as per procedure, the damaged foodgrains are disposed off by General Manager (Region) of FCI under Rate Running Contract. But if the accrual of damaged foodgrains is more than 500 tons, it is to be disposed off through tenders only. Where there is no Rate Running Contract in force, the offers for disposal of various lots in the first instance are to be given to the State Government/Agro Industrial Corporation and agencies like Agricultural Colleges, Military Dairy Farms and either Municipal or Cooperative Dairy Farms. Whenever the rates of damaged foodgrains received in tender enquiry/auction are below the reserve price, such rates are to be invariably approved by the next higher authority.
- (c): The quantum and value of foodgrains damaged in the Central Pool stocks during last 3 years and the current year is at Annexure-I.
- (d) & (e): Damaged foodgrains are categorized/grouped into 6 categories based on percentage of sound grains other than foreign matter and damaged grains. Reserve price of various categories had been fixed based on Central Issue Price (CIP) for Above Poverty Line (APL) families. Categories of damaged foodgrains along with reserve price are as under:

Category Reserve Price

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Feed-I 75% of CIP for APL families
Feed-II 60% of CIP for APL families
Feed-III 45% of CIP for APL families
Industrial use 25% of CIP for APL families
Manure 10% of CIP for APL families
Dumping -
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Details of category-wise damaged foodgrains for the last three years and current year are at Annexure-II.

(f): The number of officials proceeded against for rotting/ damage of foodgrains for the last 4 years is as under:

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Year Number of persons
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2007-08 31
2008-09 50
2009-10 28
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Total 129